

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

OA NO. 1022/97

Date of Decision: 8th August, 1997

Between:

K. Sowri Rajan

.. Applicant

AND

1. The Director,
Doordarshan Kendra,
Ramanthapur,
Hyderabad
2. The Director General,
Doordarshan, Mandi House,
Copernicus Marg,
New Delhi-110 001.
3. The Union of India, Rep. by its
Secretary to Ministry of Information &
Broadcasting, New Delhi. .. Respondents

Counsel for the Applicant: Mr. V. Ajay Kumar

Counsel for the Respondents: Mr. N.R. Devaraj

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

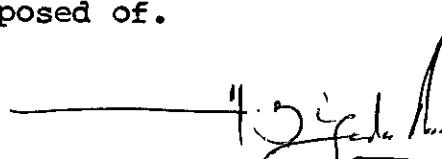
(Per Hon'ble H. Rajendra Prasad: Member (Admn.))

Heard Mr. V. Ajay Kumar on behalf of the applicant and Mr. N.R. Devaraj, Sr. Standing Counsel for the respondents.

The applicant has stated that a representation was submitted by him to Respondent-2 which, according to him, remains undisposed.

It would suffice to direct the Respondent-2 to have the representation examined and suitable decision communicated to the applicant. To facilitate a proper examination of the case a copy of this OA shall also be sent to the said respondent.

Thus the OA is disposed of.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 8th August, 1997

KSM


Deputy Registrar (D.C.R)

O.A.1022/97.

To

1. The Director, Doordarshan Kendra,
Ramanthapur, Hyderabad.
2. The Director General, Doordarshan,
Mandi House, Copernicus Marg, New Delhi-1.
3. The Secretary, to Ministry of Information
and Broadcasting, Union of India, New Delhi.
4. One copy to Mr.V.Ajay Kumar, Advocate, CAT Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm

18/8/97

T COURT

IN

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 8 - 8 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in
O.A.No. 1022/97

T.A.No. (w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
देशभर/DESPATCH

18 AUG 1997

हैदराबाद धायपीठ
HYDERABAD BENCH